GOVERNMENT OF INDIA WOMEN AND CHILD DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:3604
ANSWERED ON:16.04.2010
SEXUAL EXPLOITATION OF WOMAN AND GIRLS
Shantha J.

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) : whether the Government is contemplating to make any stringent legislation to deal with the criminals indulging in the sexual exploitation and various other types of harassment of women and minor girls and also to stop such crimes;
- (b): if so, the details thereof; and
- (c): the time by which the final decision is likely to be taken in this regard?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

- (a): Yes, Madam.
- (b): The Immoral Traffic (Prevention) Act, 1956 is the premier legislation for preventing trafficking of persons including women and children for commercial sexual exploitation. There is a proposal to further amend and provide for more stringent penalties on traffickers and other perpetrators of the crime and to delete those provisions which result in re-victimization of the victim.
- (c): Since this is a legislative process, no time frame can be spelt out.